

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2815  
TO BE ANSWERED ON MAY 11, 2016  
INCREASE IN FAR

No. 2815            SHRI KAPIL MORESHWAR PATIL:

Will the Minister OF URBAN DEVELOPMENT be pleased to state:

- (a) the names of Cooperative Group Housing Societies in Delhi including Dwarka permitted by Delhi Development Authority (DDA) to increase their Floor Area Ratio (FAR) during the last three years;
- (b) the names of societies whose requests have been pending with DDA to increase FAR and the reasons therefor;
- (c) whether DDA has stopped giving permission for increasing FAR to societies and if so, the details thereof and the reasons therefor along with the time since when it has been stopped;
- (d) whether DDA proposes to provide permission to the societies to increase their FAR; and
- (e) if so, the details thereof along with the time by which the permission is likely to be provided?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN  
DEVELOPMENT  
(SHRI BABUL SUPRIYO)

(a): Delhi Development Authority (DDA) has informed that the following Cooperative Group Housing Societies (CGHS), which had applied before the cutoff date of 23.04.2012, had availed the additional Floor Area Ratio (FAR) in the existing CGHS Buildings, in last three years:

1. PNB (South) Emp. CGHS Ltd., plot No. 11 Sector-4 Dwarka, New Delhi.

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2. Supriya CGHS Ltd., plot No. 20 Sector-10, Dwarka, New Delhi.
3. Manzil CGHS Ltd., Plot No. 7, Sector-9, Dwarka, New Delhi.
4. Surya CGHS Ltd., Plot No. 14, Sector-6, Dwarka, New Delhi.
5. CPDP CGHS Ltd., Plot No. 19, Sector- 4, Dwarka, New Delhi.
6. Ispat CGHS Ltd., Plot No. 29, Sector-4, Dwarka, New Delhi.
7. Shakti CGHS Ltd., Plot No. 18, Sector-5, Dwarka, New Delhi.

(b) : The case of Shiv Shakti CGHS Plot No. 10, Sector-10, Dwarka, New Delhi is pending with DDA for want of statutory clearance of external agencies.

(c) to (e) : DDA has informed that as per the revised guidelines being followed w.e.f. 23.04.2012 utilization of additional FAR permissible as per Master Plan for Delhi-2021 (MPD-2021) shall be approved only on additional tower/block. No additional FAR will be granted on existing structures, as these could compromise the structural safety of existing buildings and risk to living inhabitants.

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